

IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE

ORDER SHEET

Application No. 10068/007 of 1986

Applicant

(W.P.18367 & 68/83)

Respondent

Advocate for Applicant

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
3.7.86.	<p>This writ petition is obtained from High Court of Karnataka u/s 89 of the Admnistrative Tribunal Act 1985.</p> <p>There are two respondents in this application both. By an order of Court dated 25.6.86 it was directed that notice for resp'ts. M.A. not filed. Objections have been filed. Matter is ready for being posted before Court.</p> <p>Notee may be issued to respondents and also to their counsel intimating fresh date of reg. Applicant may be intimated through his counsel.</p> <p>A date may be fixed for intimation to both the parties.</p> <p>Registers</p> <p>Notice issued 317.</p> <p>Corroborated 8</p> <p>For rel. hearing 86</p> <p>for his adj. or hearing per 317</p>	

Date	Office Notes	Orders of Tribunal
	Notices issued to the parties as controller M 21/10/86	
1-8-86		None present for the applicant Shri Babaraoji Counsel present for the Respondents. This applica- tion is posted for hearing on 30.10.1986. Let notice be sent to counsel for applicant intimation the date of hearing. R.O
21.8.86	Notice dt 19.8.86 issued to the Advocate for applicant. Notice issued to Advocate for applicant.	 L
30.10.1986		RKRJ/PSM <u>ORDER</u> Shri P.V. Shetty, learned coun- the applicant and Shri M.S. Padmaraj learned counsel for respondents. T yer in the application is that the cants be permitted to appear in the mental examination for promotion to post of Clerk to be held on 23.10. Shri Padmarajaiah clarifies that applicants were, in fact, allowed the examination and the applicant A.No.1006, K. Sundar, passed the tion and is being offered the pos while the other applicant having in the examination cannot obvious given the offer. Thus by permit/ the applicants to take the exam/ the grievance of the applicants removed and nothing survives f consideration. The applicatio therefore, dismissed. No orde costs. Unstamped MEMBER (J) 30.10.1986
30/X/86	The Honble Shri C. Ramakrishna Rao (M) The Honble Shri. P. Srinivasan, (MA) Sri. P.V. Shetty for Applicant present Sri. M.S. Padmarajaiah for R. present. Arguments Concluded Afflars. Disposed of. BB 20th Oct. 1986	